APPENDIX-30

CATEGORY OF CASES

THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM & ARUNACHAL PRADESH)

CIRCULAR

Hon'ble the Chief Justice has been pleased to order that with effect from 1st June, 1998, the learned advocates filing any case shall on the first page of the petition shall write in bold-letters the category of the cases and the category code as circulated herewith.

CATEGORY CODES OF JUDICIAL CASES

Nomen- clature	Category Code	Category of Case
	TONG DEL ATTI	NG TO SERVICE OF TEACHERS OF PROVINCIALISEI
SCHOOLS:	IONS RELATE	NO TO SERVICE OF TEACHERS OF TROVINCENDIOLE
CR	10001 -	- Adhoc appointment
CR		Regularisation of adhoc appointment
CR		Selection and appointment
CR	1000.	
CR	10005 -	 Appointment on compassionate ground.
CR:	10006 –	 Appointment of family members of victim of
	• е	xtremist violence.
CR	10007 -	 Regular appointment of honorary teacher
CR	10008 -	 Salary and allowances
CR	10009 -	 Seniority
CR	10010 -	- Promotion
CR	10011 -	- Transfer
CR	10012 -	- Suspension
CR	10013 -	 Disciplinary and enquiry proceedings.
CR	10014 -	- Minor punishment
CR	10015 -	Major punishment.
CR	10016 -	— Date of birth
CR		- Retirement benefits
CR	10018 -	 Orders passed by the Director

	1.0		
CR	10019	<u>-</u>	Orders passed by any other educational authority
CR	10020	_	Other service matters
WRITPETTI	ION RELATI	NGTO	OSTATE GOVT, EMPLOYEES
CR	10021		Ad hoc appointment
CR	10022		Regularisation of ad hoc appointment
CR	10023	_	Selection and appointment
CR	10024	_	Appointment on compassionate ground.
CR	10025		Appointment of family members of victim of
			extremist violence.
CR	10026		Salary and allowances
CR	10027		Seniority
CR	10028	_	Promotion
CR	10029		Reservation of vacancies
CR	10030		Transfer
CR	10031	_	Suspension
CR	10032	_	Disciplinary and enquiry proceedings.
CR	10033	_	Minor punishment
CR	10034		Major punishment.
CR	10035		Compulsory retirement
CR	10036		Order of the Appellate or Revisional authority
CR	10037		
CR	10038	<u> </u>	Date of birth
CR	10039		Retirement benefits
CR	10040		Other service matters.
WRITPETIT	IONS RELAT	'ING	TO SERVICE IN LOCAL BODIES, BANKS, STATE AND
CENTRAL I	PUBLIC SE	CTO	R UNDERTAKINGS, STATUTORY BODIES AND
UNIVERSITI	ES AND INST	TTUT	IONS
CR	10041	—	Ad hoc appointment
CR	10042		Regularisation of adhoc appointment
CR	10043	—	Selection and appointment
CR	10044		Appointment on compassionate ground
CR	10045	<u> </u>	Appointment of family members of victim of
		•	extremist violence
CR	10046		Salary and allowances
CR	10047	_	Seniority
CR	10048		Promotion
CR	10049		Reservation of vacancies
CR	10050		Transfer

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CR	10051	— Suspension
CR	10052	Disciplinary and enquiry proceeding
CR.	10053	— Minor punishment
CR	10054	— Major punishment
CR	10055	 Compulsory retirement
CR	10056	 Order of the Industrial/Labour Tribunal
CR	10057	 Order of the Appellate or Revisional authority
CR	10058	— Date of birth
CR	10059	 Retirement benefits
CR	10060	 Other service matters.
WRITPET	TITIONS RELA	TING TO SERVICE OF DEFENCE PERSONNEL AND ARMED
FORCES		
CR	10061	— Ad hoc appointment
CR	10062	 Regularisation of adhoc appointment
CR .	10063	 Selection and appointment
CR	10064	 Appointment on compassionate ground
CR	10065	— Service benefits
CR	10066	 Salary and allowances
CR	10067	Seniority
CR	10068	— Promotion
CR	10069	 Reservation of vacancies
CR	10070	— Transfer
CR	10071	Suspension
CR	10072	 Disciplinary and enquiry proceeding
CR	10073	- Minor punishment
CR	10074	— Major punishment
CR	10075	 Compulsory retirement
CR	10076	 Order of the appellate or revisional authority
CR	10077	— Court martial
CR	10078	— Date of birth
CR	10079	— Retirement benefits
CR	10080	Other service matters.
WRITPE	TITION RELA	TING TO ACADEMIC MATTERS
CR	10081	 Admissions in MBBS or BDS Course in
5.		Medical and Dental Colleges
CR	10082	Admissions in Post Graduate Degree and
		Diploma Courses in Medical Colleges
CR	10083	Admissions in Engineering Colleges

PPENDER OF CASES

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CR	10084		Admissions in other instituti	ons	
CR	10085		Withholding and cancellatio	n of results	
CR	10086	_	Evaluation and totalling of n	narks in	
			Examination		
CR	10087	,—	Mal-practice at the time of e	examination.	
CR	10088	`—	Examination centre		
CR	10089		Expulsion of students from	academic	
			institutions		
CR	10090		Other academic disputes		
OTHER V	VRIT PETITION	IS REL	ATING TO ACADEMIC INSTIT	UTIONS	
CR	10091		Governing Body of aided C	Colleges	
CR	10092	_	Governing Body of other C	olleges.	
CR	10093		Managing Committee of ai	ded Schools	
CR	10094	_	Managing Committee of ot		
CR	10095		Permission for and Recogn	ition of Schoo	ls and
			Colleges		
CR	10096		Provincialisation of Schools	3	
CR	10097	_	Grants in Aid to Schools	7.8*	
CR	10098	 ,	Provincialisation of staff of		
CR	10099		Orders passed by authoritie		0
			Management of Schools ar		
CR	10100	_	Other disputes relating to m	nanagement of	f
. i			academic institutions.		
WRIT PE	TITIONS RELA	ATING	TO TAX MATTERS		
CR	10101		Sales Tax		
CR	10102		Agricultural Income-tax		
CR	10103	· —	Income Tax		
CR	10104		Central Excise	* * * * * * * * * * * * * * * * * * * *	
CR	10105		Motor Vehicle Tax		
CR	10106		Wealth Tax		
CR	10107	_	Gift Tax	100) }
CR	10108		Estate Duty		
CR	10109	·—	Purchase Tax		
CR	10110		Municipal Tax		. 4.
CR	10111	· -	Custom Duty		e grand
CR	10112		Professional Tax		
CR	10113		Entertainment Tax	1	3 3
CR	10114		Octroi	्रिक्षेत्र हैं	2.

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CR	10153		Settlement of land
CR	10154		Eviction from land
CR	10155		Orders passed under the Urban Land (Ceiling
			Regulation Act, 1976)
CR	10156	_	Orders for demolition of unauthorised
			construction on land.
CR	10157		Sale of land by member of Schedule Tribe
CR	10158		Issue of patta in respect of land
CR	10159	-	Orders passed by the Board of Revenue in land
			matters
CR	~ ~ 10160		Other land matters
OTHER	WRIT PETITIONS	<u>s</u>	
CR	10161	_	Recovery of land revenue
CR	10162	_	Recovery of other dues under the Public
			Demand Recovery Act.
CR	10163		Electricity Disputes
CR	10164		Requisition of vehicles
CR	10165	_	Payment of bills in respect of requisitioned
			vehicles
CR	10166		Permit of vehicles
CR	10167	_	Payment of Road Tax
CR	10168	_	No confidence motion passed by Panchayat
CR	10169	_	Other cases under the Panchayat Acts.
CR	10170	_	Election of Municipal Boards/Corporation
CR	10171	-	Election of members of Panchayat
CR	10172	—	Election of office bearers of Co-Operative
			Societies.
CR	10173		Annual General Meeting of Co-Operative
			Societies
CR	10174		Order passed by the authorities under the Co-
			Operative Societies Act.
CR	10175		Order under the Essential Commodities Act
CR	10176		Order of the Foreigners Tribunal/
			Illegal Migrant (D) Tribunal
CR.	10177		Transit passes for Forest Produce
CR	10178	_	Telephone Disputes
CR	10179	_	Disputes against the Railways
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CR	10180	— Award of contracts by the State or its
		instrumentality
CR	10181	Subsidy matters.
CR	10182	 — Dissolution of Autonomous Council and Local
		Bodies.
CR	10183	— Compensation
CR	10184	 Licenses and Permissions
CR	10185	 Electoral Roll and Voters' List
CR	10186	— Army and Police Action
CR	10187	— Eviction from House.
CR	10188	 Challenge to order passed by District and State
		Govt. authorities.
CR	10189	— Other Civil Rules
WRIT PETIT	TONS BEFO	RETHE DIVISION BENCH
CR	10190	— Habeas Corpus — Non-production of a person
		before the Magistrate after arrest.
CR	10191	 Detention under the Prevention Detention Law
CR	10192	 Death after detention in custody
CR	10193	 Other habeas Corpus petitions
CR	10194	 Public Interest Litigation
ORIGINAL	JURISDICTIO	ONCASES
COP(C)	10200	Contempt Petition (Civil)
CRL.OP(C)10201	Contempt Petition (Criminal)
CRL.OP(C) COP(C)	10202	Contempt Petition (Suo-moto)
C.PTN.	10203	— Company Petitions
C.APPLN	4.14	 Company Applications
TS	10205	— Testamentary cases.
EP	10206	 Election Petitions relating to election of
	*	members of Legislative Assembly
EP ,	10207	 Election Petitions relating to election of
		members of Lok Sabha
EP	10208	 Election Petitions relating to election of
		members of Rajya Sabha
EC	10209	 Execution cases in succession matters etc.
C&C	10210	 Chartered Accountants Cases.
CC	10211	 Original cases relating to liquidation of banks

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FIRSTAPPE	ALS		
FA	10220		Family Court Appeals
MA(F)	10221		Appeals under Order 43 rule 1 CPC relating to
			temporary injunction
MA(F)	10222		Other appeals under Order 43 Rule 1 CPC
FA	10223	<u> </u>	Appeals from motor accident claims tribunal
MA(F)	10224	_	Appeals from Railway Claims Tribunal
MA(F)	10225		Appeals under the Workmen Compensation Act,
TA (C) A			1923
<u>FA/SA</u> CREVN	10226	_	Appeals under the Local Rent Control Act
MA(F)	10227		Appeals under the Employees State Insurance Act,
1946 FA	10228		Appeals against Original Decrees.
FA/MA(F)			Other First Appeals
			Outer I interrippedid
SECOND AP	10230		Second Appeals arising out of suits for title and/
211	10200		or injunction
			•
SA	10231	_	Second Appeals arising out of suits for specific
			performance of contract
SA	10232	_	Second Appeals arising out of suits in respect
			of service matters
SA	10233		Second Appeals arising out of suits in respect
			of other matters
MA(S)	10234	_	Second Appeals against orders MA(S)
SPECIALAP	DEALCTO	אופועומ	NI BENCH
LPA	10235	<u> </u>	Letters Patent Appeals
CA	10236		Appeals under the Companies Act, 1956
WA	10237		Writ Appeals under the Gauhati High Court
VV2 L	10257		Rules.
DB.	10238		Contempt Appeal.
		_	Contempt Appear.
<u>CIVIL REVIS</u>			
C.REVN.	10240	• -	Civil Revision against orders passed by Civil
			Court in suits.
C.REVN	10241		Civil Revision against appellate decree under
			the Local Rent Control Act.
C.REVN	10242		Civil Revision against orders in cases filed under

			Section 6 of the Specific Relief Act.
C.REVN	10243		Civil Revision against orders passed in
			execution cases.
C.REVN	10244		Civil Revision under Article 227 of the
			Constitution.
C.REVN	10245	_	Civil Revision for transfer of suit under Section
			24 of the CPC.
C.REVN	10246	_	Other Civil Revisions.
C.REVN	10247	_	Arbitration Cases.
CRIMINALAF	PEALS		
CRL.A	10250	_	Appeals against conviction for offences under
			IPC.
CRL.A	10251		Appeals against acquittal.
CRL.A	10252		Appeals against conviction under the NDPS Act.
CRL.A	10253		Appeals against conviction under other Acts
CRL.A(H)	10254	<u> </u>	Criminal Appeals (Hills)
CRL.A(J)	10255		Criminal Appeals (Jail)
CRIMINALRE	VISIONSA	ND0	THER CASES
CRIMC	10259	_	Criminal Reference (Hills)
CRL. REVN	10260	—	Criminal Revisions against acquittal.
CRL. REVN			Criminal Revisions orders passed in trial cases.
CRL. REVN	10262	—	Criminal Revisions in respect of orders passed
			in cases other than trial cases.
CRL. REVN	10263		Criminal Revisions for quashing of criminal
			proceedings and charges.
MC IN CRL.OA			Cancellation of bail
CRL.REVN	10265	_	Other Criminal Revisions.
CRL.O.APP			Bail Application under Section 439 Cr.P.C.
CRL.O.APP	N. 10267	—	Anticipatory Bail application under Section 438
			Cr.P.C.
	10268		Other Criminal Misc. Cases under Section 482
REVN			Cr.P.C.
CRL. REF			Application for transfer of Criminal cases
CRL REVN(I	1)10270	_	Criminal Revision (Hill).
TAXREFEREN	CE CASES		
		 ,	Reference under Section 256(1) of the Income-
			Toy A of 1061

Tax Act, 1961.

CR(M)	10272	 Application under Section 256.
WT(REF)	10273	 Reference under Section 27(1) of the Wealth-
CDAA	10274	tax Act, 1981
CR(M)	10274	— Reference under Section 27(3) of the Wealth-
GT(REF)	10275	tax Act, 1957
		- Under Section 26(1) of the Gift tax Act, 1958
ED(REF)	10277	 Reference under the Section 64(1) of the Estate Duty, 1953.
CR(M)	10278	 Applications under Section 64(3) of the Estate Duty, 1953
ST(REF)	10279	References under Local Sales Tax Laws tot he
		High Court.
CR(M)	10280	Applications tot he High Court for reference in
		Sales tax matters.
ATR(REF)	10281	References under the Agricultural Income-tax
` ,		Act to the High Court.
CR(M)	10282	Applications to the High Court for reference
		under AIT Law.
CONFIRMAT	TION OF SE	NTENCES AND DECREES
CRL.D.REI	F10285	— Confirmation of death sentences.
DS	10286	 Confirmation of decree of divorce
APPLICATIO	NRELATIN	NG TO THE APPEALS BEFORE SUPREME COURT
SCA	10290	Application for certificate of Appeal before
		Supreme Court in civil cases.
SCA	10291	Application for certificate of Appeal before
		Supreme Court in Criminal Cases.
SLP	10292	Application for leave to appeal to Supreme
		Court in civil cases
CAVT.	10294	—Caveat.
CR.	10295	- Review Applications in Civil Rule.
RA.	10296	- Review Applications in First Appeal.
RA.	10297	— Review Applications in Second Appeal.
RA.	10298	- Review Applications in Civil Revisions.
RA.	10299	- Review Applications in other cases.

APPENDIX-31

LIST OF CASE TYPES (OLD AND NEW)

	LIST OF C	ASE TYPES (OLD AND NEW)
1	CR	Civil Rule
2.	COP(C)	Civil Original Petition (Contempt)
3.	COMPET	Company Petition
4.	COMAPL	Company Appeal
5.	COB(MFA)	Cross Objection in Misc. First Appeal.
6.	COB (FA)	Cross Objection in First Appeal
7.	CC (CIV)	Contempt of Court (Civil)
8.	CR (HC)	Civil Rule (Habeas Corpus)
9.	CR (LAB)	Civil Rule Labour)
10.	CR (LAN)	Civil Rule (Land)
11.	CR (OTH)	Civil Rule (Other)
12.		Civil Rule (Service)
13.	CREF	Civil Reference
14.	CREV	CivilRevision
15.	CREV(H)	Civil Revision (Hills)
16.	EDREF	Estate Duty Reference
17.	EF	Election Petition
18.	FA	First Appeal
19.	[B(T)]	First Appeal
20.	GCA	Government Criminal Appeal
21.	GTRF	Gift Tax Reference
22.	TTREF	Income Tax Reference
23	LPA	Letters Patent Appeal
24.	MAF	Miscellaneous Appeal (First)
25.	MAF(T)	Miscellaneous Appeal First (Tender)
26.	MC (CR)	Misc. Case of Civil Rule
27.	MC (CREV)	Misc. Case of Civil Revision
28.	MC (MAF)	Misc. Case of Misc. Appeal (First)
29.	MC (EP)	Misc. Case of Election Petition
30.	MC (SA)	Misc. Case in Second Appeal
31.	OTA	Other Tax Application
32.	RA(CR)	Review Application in Civil Rule
33.	RA(FA)	Review Application in First Appeal
34.	COJO	Correction of Judgment/Order
35.	RA (MFA)	Review Application in Misc. First Appeal
36.	REP	Recrimination Case in Election Petition

37.	RLPA	Review in Letters Patent Appeal
38.	RSA	Réview in Second Appeal
39.	SA	Second Appeal
40.	SA(T)	Second Appeal (Tender)
41.	STREF	Sales Tax Reference
42.	MA(LAB)	Writ Appeal (Labour)
43.	MA(LAN)	Writ Appeal (Land)
44.	WA(SER)	Writ Appeal (Service)
45 .	WA(OTH)	Writ Appeal (Others)
46.	WTREF 8	Wealth Tax Reference
47.	CAPL	Contempt Appeal
48.	CAV	Caveat
49 .	AB	Anticipatory Bail
50.	CR(CC)	Criminal Contempt of Court
51 .	CR(MC)	Criminal Misc. Case
52.		Criminal Appeal
53.	CROP(C)	Criminal Original Petition (Contempt)
54.	CRREF	Criminal Reference
55.	CRREF(H)	Criminal Reference (Hills)
56.	CRREV	Criminal Revision
	BA	Bail Application
	CRDREF	Criminal Death Reference
	MC	Miscellaneous Case
60.	FA(D)	First Appeal (Divorce)
61.	WA	Writ Appeal
	CROA	Criminal Original Application
	CROP	Criminal Original Petition
	WA(T)	Writ Appeal Tender
	MA(S)	Misc. Appeal (Second)
66.	RAT	Review Application (Tender)
67.	RPT	Review Petition (Tender)
68.	CP	Condonation Petition
69.	CROA(C)	Criminal Original Application Contempt
70.		Review Application
71.	MC(F)	Miscellaneous Case (First)
72.	DS	Divorce Suit
	MC(CRREV)	Misc. Case in Criminal Revision
74.	HC (WA)	Misc. Case in Writ Appeal

75.	CRREVAP	Criminal Review Application
76.	MC (CRAPL)	Misc. Case in Original Appeal
77 ,	TS	Testamentary Suit
78.	MC (CREV)	Misc. Case (CREV)
<i>7</i> 9.	MC (FA)	Misc. Case (First Appeal)
80.	CRAPPL	Cross Appeal
81.	COB(T)	CROSS OBJECTION (TENDER)
82.	MC (COP)	MISC. CASE (COP)
83.	CEREF	Central Excise Reference
84.	SCA	Supreme Court Appeal
85.	MC (RA)	Misc. Case (R.A.)
86.	MAS (T)	Misc. Appeal Second (Tender)
87.	LPA(T)	Leave Pattern Appeal (Tender)
88.	ITREF (A)	Agri IT Reference
89.	OC	Original Case
90.	OC	ORIGINAL CASE
91.	MC (EP)	MISC. CASE (ELECTION PETITION)
92 .	OJ	Original Jurisdiction
93.	PIL	Public Interest Litigation
94.	CONTAPP	Contempt Appeal
95 .	CS	Civil Suit
96.	RFA	First Appeal from Judgment & Decree in Suit
97.	CO	Cross Objection in First Appeal
	FAO	First Appeal from Orders
99.	RSA	Second Appeal from Judgment & Decree
	SAO	Appeal from Appellate Order
101.	LPA/Sp.A	Letters Patent Appeal or Special Appeal
		Before Division Bench against a judgment in
		civil proceeding
	CRP	Revision Petition
	Review Pet.	Review Petition
	C. Ref.	Reference
	Ex.P.	Execution Petition
	Ex. FA.	Execution First Appeal
	Ex. SA	Execution Second Appeal
108.	IA.	Interlocutory Applications in Pending Suits/
100	CD CA 1	Appeals
109.	CM Appl.	Miscellaneous Applications, e.g. Leave to Sue

		as Indigent person, restoration
110	Tr.P.(C)	Transfer Petition under Section 24 C.P.C.
	WP(C)	Writ Petition under 226 and 227 of the
	,,,,	Constitution.
112.	WA	Appeal before Division Bench against
:		judgment or order of Single Judge
113.	SCLP	Petition for Leave to Appeal to Supreme
		Court
114.	Co. Pet.	Original Petition
115.	Co. Appl.	Application in Pending Proceeding.
116.	Co.Case.	Matters transferred under Section 446(3)
117.	Co.App.	Appeals against Judgment/Orders in
		Company Petitions.
118.	Bkg. P.	Proceedings under Banking Regulation Act.
119.	Mat. Cas.	Suits/Petitions
120.	Mat. Ref.	References
121.	Mat. App.	Appeals
122.	RP (FAM. CT.)	Revision under Section 19 of the Family
		Courts Act
123.	Test. Cas.	Testamentary Cases e.g. Probate or Leers of
		Administration etc.
	Intest. Cas.	Intestate cases, e.g., Succession Certificates, etc.
	Gua.P.	Petitions under Guardianship and Wards Act.
	LA.Ref.	Reference
	LA.App.	Appeals
	PCE	Principal Suit/Petition
	RCPA	First Appeal
	RCSA	Second Appeal
	RECRev.	Revision
	MAC	Motor Accident Claims
	MACApp.	Motor Accident Appeal
	El. Pet.	Election Petitions
	El. App.	Appeals from judgments in Election Petition
	IP(M)	Main Petition
	IP (Appl.)	Application submitted after adjudication
	Arb. P.	Petition under Indian Arbitration Act
	Arb. A.	Appeals under Indian Arbitration Act
140.	Insurance Ref.	Reference under Insurance Act

141.	Insurance App.	Appeals under Insurance Act.
142.	Cont. Cas (C)	Contempt of Court Cases relating to Civil
	•	Contempt
143.	Cont.App.(C)	Appeals against orders in Civil Contempt
		matters.
144.	MFA (Name of Act)	First Appeal against judgments in Special
		jurisdiction cases.
145.	MSA	Second Appeal from judgments in
		miscellaneous cases.
146.	SP.JC (Name of Act)	Special jurisdiction cases assigned to High
		Courts e.g. Trust Act, Patents Act etc.
	ITR	Reference under Section 256 (1)
	ITA	Application under Section 256(2)
	GTR/WTR/EDR	Reference to High Court
	GTA/WTA/EDA	Application for direction to make a reference
	Cus.Ref.	Reference under Customs Act.
	CE.Ref.	Reference under Central Excise Act.
	ST.Ref.	Reference
	ST. Appl.	Application for direction to make a reference
	ST. Rev.	Revision
	OTR	Other Tax Reference cases
	OTC	Other Tax Cases
	OT.Appl.	Other Tax Application
	CS (OS)	Civil Suits
	FA(OS)	First Appeal for judgments in Original Suits.
	Ex.Appl. (OS)	Execution Application
102.	M.S.(S.J.C.S. and so on)	Miscellaneous Summons e.g. Summons for
162	N.M.	Judgments, Chamber, Summons etc.
	Adml.S.	Notice of Motion
	Crl.Tr.	Admiralty Suits
	Crl. A.	Original Trial
	Death Sentence Ref.	Appeal against Judgment/Sentence
	Crl. Rev. P.	Confirmation case under Section 336 Cr.P.C. Revision
	Crl. Ref.	Reference
	Crl. M.C.	
	Bail Appln.	Application under Section 482 Cr.P.C.
	Crl. M.Appl.	Bail Application Other Misselleneous Application
1/2.	Oir m.whhi	Other Miscellaneous Application

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APPENDIX-32 UNIFORM NOMENCLATURE OF CASES* (A) CIVIL PROCEEDING

I. ORDINARY CIVIL PROCEEDINGS

[SUBORDINATE COURTS OR HIGH COURT (APPELLATE SIDE)]

Abbreviation		Nature of Proceeding
01.	CS	Civil Suit
		Frist Appeal
02.	RFA	First Appeal from Judgment & Decree in Suit
03.	CO	Cross Objection in First Appeal
04.	FAO	First Appeal from Orders
		Second Appeal
05.	RSA	Second Appeal from Judgment & Decree
06.	SAO	Appeal from Appellate Order
07.	LPA/Sp.A	Letters Patent Appeal or Special Appeal
		Before Division Bench against a judgment in
	• ,	civil proceeding
08.	CRP	Revision Petition
09.		Review Petition
10.		Reference
11.	Ex.P.	Execution Petition
	Ex. FA.	Execution First Appeal
13.	Ex. SA	Execution Second Appeal
14.	IA.	Interlocutory Applications in Pending Suits/
		Appe als
15.	CM Appl.	Miscellaneous Applications, e.g. Leave to Sue
	•	as indigent person, restoration
16.	Tr.P.(C)	Transfer Petition under Section 24 C.P.C.
		II. OTHER CIVIL PROCEEIDNGS
17.	WP(C)	Writ Petition under 226 and 227 of the
		Constitution.
18.	WA	Appeal before Division Bench against
		judgment or order of Single Judge in a writ
		petition.

^{*} Made effective from 1.1.1999 vide notification No. HC.42 of 1990 (Ref HC.III-33/90) dated 27.11.1998 in order to implement the resolution of the Chief Justices' Conference, 1997 with respect to uniform nomenclature of cases employed by High Courts.

	Arm	NDIX-32: UNIFORM NAMENCLATURE OF CASES 41
19.	SCLP	Petition for Leave to Appeal to Supreme Court
		Proceedings under Companies Act
20.	Co. Pet.	Original Petition
21.	Co. Appl.	
22.	Co.Case.	Application in Pending Proceeding.
23.	Co.App.	Matters transferred under Section 446(3)
25.	солър.	Appeals against Judgment/Orders in Company Petitions.
24.	Bkg. P.	Proceedings under Banking Regulation Act.
		- Summing regulation rot.
		Matrimonial Cases
25.	Mat. Cas.	Suits/Petitions
26.		References
27.	Mat. App.	Appeals
28.	RP (FAM. C)	T.) Revision under Section 19 of the Family
		Courts Act
		Testamentary and Intestate Cases
29.	Test. Cas.	Testamentary Cases e.g. Probate or Leers of
		Administration etc.
30.	Intest. Cas.	Intestate cases, e.g., Succession Certificates,
٠	•	etc.
31.	Gua.P.	Petitions under Guardianship and Wards Act.
		Land Acquistion Act
32.	LA.Ref.	Reference
33.	LA.App.	Appeals
	· · · · · · · · · · · · · · · · · · ·	Rent Control Matters
34.	PCE	Principal Suit/Petition
35 .	RCFA	First Appeal
36 .	RCSA	Second Appeal
37.	RECRev.	Revision
38.	MAC	Motor Accident Claims
39 .	MACApp.	Motor Accident Appeal
40.	El. Pet.	Election Petitions
41.	El. App.	Appeals from judgments in Election Petition
40	TD O O	Proceeding under Insolvency Act
42.	IP(M)	Main Petition
43.	IP (Appl.)	Application submitted after adjudication
44.	Arb. P.	Petition under Indian Arbitration Act

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45.	Arb. A.	Appeals under Indian Arbitration Act
46.	Insurance Ref.	Reference under Insurance Act
47.	Insurance App.	Appeals under Insurance Act.
48.	Cont. Cas (C)	Contempt of Court Cases relating to Civil
		Contempt
49.	Cont.App.(C)	Appeals against orders in Civil Contempt matters.
50.	MFA (Name of Act)	First Appeal against judgments in Special
50.	WITA (Name of Act)	jurisdiction cases.
51.	MSA	Second Appeal from judgments in
		miscellaneous cases.
52.	SP.JC (Name of Act)	Special jurisdiction cases assigned to High
	•	Courts e.g. Trust Act, Patents Act etc
		III. TAXATION MATTERS
53.	ITR	Reference under Section 256 (1)
54.	ITA	Application under Section 256(2)
		/Wealth Tax Act/Estate Duty Act
55 .	=	Reference to High Court
56 .		Application for direction to make a reference
	Cus.Ref.	Reference under Customs Act.
58.	CE.Ref.	Reference under Central Excise Act.
		Sales Tax Act
59.		Reference
60.	ST. Appl.	Application for direction to make a reference
61.	ST. Rev.	Revision
62.	OTR	Other Tax Reference cases
63.	OTC	Other Tax Cases
64.	OT.Appl.	Other Tax Application
	IV CIVIL ORIGINA	L JURISDICTION OF THE HIGH COURTS
65.	CS (OS)	Civil Suits
66.	FA(OS)	First Appeal for judgments in Original Suits.
67.	Ex.Appl. (OS)	Execution Application
68.	M.S.(S.J.C.S. and	Miscellaneous Summons e.g. Summons for
	so on)	Judgments, Chamber, Summons etc.
69.	N.M.	Notice of Motion
70.	Adml.S.	Admiralty Suits
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(B) CRIMINAL PROCEEDINGS

71.	Crl.Tr.	Original Trial
72.	Crl. A.	Appeal against Judgment/Sentence
73 ,	Death Sentence Ref.	Confirmation case under Section 336 Cr.P.C.
74 .	Crl. Rev. P.	Revision
<i>75</i> .	Crl. Ref.	Reference
76 .	Crl. M.C.	Application under Section 482 Cr.P.C.
<i>7</i> 7.	Bail Appln.	Bail Application
78.	Crl. M.Appl.	Other Miscellaneous Application
<i>7</i> 9.	W.P. (Crl.)	Petition under Article 226 for Writ and
		Habeas Corpus and other relief
80.	Cont. Cas. (Crl.)	Proceedings relating to Criminal Contempt
81.	Cont. App.(Crl.)	Appeals against Orders in Criminal Contempt matters.
82.	Crl. L.P.	Application for Leave to Appeal under
		Section 378 Cr.P.C. or under the relevant
		corresponding proceding.
83.	Tr.P. (Crl.)	Transfer Petition for transfer a Criminal
	· · · · · · · · · · · · · · · · · · ·	Proceeding

Caveat.

CAVT.